

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.262/MP/2017

Subject : Petition seeking amendment to the transmission licence granted to the Petitioner vide an order dated 09.05.2011, passed in Petition No. 105 of 2010, for including the 2 x 400 kV bays and bus sectionalizer bays and part of 400/220 kV substation equipment at Raipur Sub-station of PGCIL.

Date of Hearing : 7.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Jindal Power Limited (JPL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Matrugupta Mishra, Advocate, JPL
Shri Ambuj Dixit, JPL

Record of Proceedings

Learned Counsel for the Petitioner submitted that the present Petition has been filed for seeking amendment to the transmission licence granted by the Commission vide order dated 9.5.2011 in Petition No. 105 of 2010. Learned Counsel further submitted as under:

- a) The Petitioner has set up a 3400 MW thermal power plant at Tamnar, Raigarh District. The Petitioner has also established 258 Km, 400 kV D/C, dedicated transmission line from its generating station to PGCIL substation at Kumharl, Raipur for evacuation of power.
- b) The Petitioner approached the Commission for grant of inter-State transmission licence for use of the aforesaid dedicated line as ISTS. The Commission vide order dated 9.5.2011 in Petition No. 105/2010 granted transmission licence to the Petitioner. However, at the time of applying for transmission licence, the Petitioner inadvertently failed to include 2 x 400 kV bays and bus sectionalizer bays at Raipur sub-station of PGCIL within the transmission assets.
- c) The Petitioner at the time of filing of tariff petition for the first control period i.e. 9.5.2011 to 31.3.2014 had prayed for the capital cost pertaining to those left out assets. However, the Commission rejected the same.

d) The Petitioner filed the Petition No. 135/TT/2012 for determination of transmission tariff and the assets which have been inadvertently left out by the Petitioner were included in the Petition. However, the Commission vide order dated 18.12.2015 excluded the cost of the said assets from the transmission tariff.

e) The Detailed Project Report and Bulk Power Transmission Agreement shows that 2 bays and bus sectionalizers at Raipur were proposed by PGCIL for evacuation of power from Phase-II power plant of the Petitioner. Therefore, the said bays forms an integral part of the Petitioner's transmission network.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notices on the respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their reply, on or before 25.8.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 15.9.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on this account.

4. The Petition shall be listed in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**